

**Board of Directors of Public Sector
Banks**

8623. SHRI RABI RAI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have decided to induct professionals on the Board of Directors of the Public sector banks;

(b) if so, the details thereof;

(c) whether some of the above Boards have been reconstituted;

(d) if so, the details thereof; and

(e) the number of Boards which are yet to be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMNETARY AFFAIRS (DR. ABRAR AHMED): (a) to (e). Appointment of non official directors on the boards of the nationalised banks and the State Bank of India are made in accordance with the criteria and procedure prescribed in the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970 and 1980, and State Bank of India Act, 1955, respectively. The bords of directors of the nationalised banks and the Central Board of State Bank of India are continuing entities and vacancies that arise are filled up from time to time. Government have already initiated necessary action for filling up the vacancies of non official directors on the boards of the 20 nationalised banks and the Central Board of State of India and also for appointing successors to the existing non official directors whose tenures have expired and who are continuing pending appointment of their successors.

[*Translation*]

Deposits by NRIs in Banks in Maharashtra

8624. SHRI VILASRAO NAGANTHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) the amount deposited by the Non-Resident Indians (NRIs) in various public sector banks of Maharashtra; and

(b) the bank in Maharashtra in which the highest amount has been deposited by the Non-Resident Indian and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMNETARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The information is being collected and to the extent available will be laid on the Table of the House.

[*English*]

Ban on Cycle Rickshaws

8625. SHRI B. L. SHARMA PREM: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have decided to ban cycle rickshaws in Delhi; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

**EPF of Auto Tractor LTD., Pratapgarh,
U.P.**

8626. SHRI ABHAY PRATAP SINGH: Will the Minister of LABOUR be pleased to state:

(a) the amount of CPF/EPF recovered from the salaries of the staff and officers by Auto Tractors Ltd., Pratapgarh, U.P. during each of the last three years;

(b) whether the above amount has been deposited with the Government;

(c) if not, the reasons, therefor;

(d) the manner in which the amount is being utilised; and

(e) the steps taken by the Government to ensure that the above amount is not misutilised and deposited with the concerned Provident Fund Commissioner?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (e). Information is being collected and will be laid on the Table of the House in due course.

Financial Companies with Foreign Tie-UPS

8627. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has laid down a set a guidelines for setting up of financial companies with foreign tie-ups;

(b) if so, the details thereof; and

(c) the difference between the existing guidelines and the revised guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER

OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Widening of National Highways in Gujarat

8628. SHRI N.J. RATHVA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of double lanes and four lanes National Highways at present in Gujarat; and

(b) the details of the increase made in the number of double lanes and four lanes National Highways separately in Gujarat during the Seventh Five Year Plan, National Highway-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) National Highway length in Gujarat aggregates to 1631 km, out of which 1568 km in double lane and 63 km. is four lane.

(b) The details of increase made in the length of double lanes and four lanes National Highways in Gujarat during the Seventh Five Year Plan is as under:

<i>S.No.</i>	<i>National Highway No.</i>	<i>(Length in Km.)</i>	<i>Widened to double lane</i>	<i>Widened to four lane.</i>
1.	15		14	—
2.	8		—	25
3.	8C		—	5